

**In the National Company Law Tribunal, Jaipur**

**IB-707 (PB)/2018**

**TA No. 78/2018**

**UNDER SECTION 7 OF IBC, 2018**

**In the matter of:**

**M/s. Indus Container Lines Pvt. Ltd. .... Applicant/Petitioners**

**VS.**

**M/s. Jadoun International Pvt. Ltd. ....Respondent**

**Order delivered on 07.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

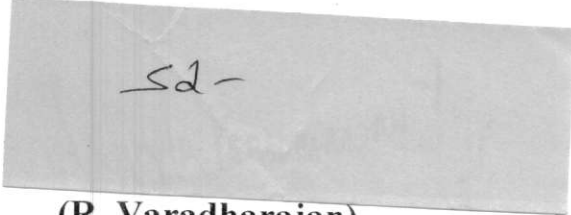
For Petitioner (s) : Anshul Rai, Adv.

For Respondent(s) : Sushil Daga, Adv.

Anurag Kalawatia, Adv.

**ORDER**

Learned counsel for the petitioner is present. Learned counsel for the Corporate Debtor is also present and seeks time by a day to file the reply and that the reply will be filed during the course of the day itself, if an opportunity is granted. Taking into consideration, the representation of the learned counsel for the Corporate Debtor, let the reply be filed by today itself. It is needless to say, a copy is required to be given to learned counsel for the petitioner and petitioner to file its rejoinder within a period of 7 days from today. Post the matter for enquiry on 11.10.2018.

  
**(R. Varadharajan)**  
**Member (Judicial)**